

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 675 OF 2019
IN
DFR NO. 931 OF 2019

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Tata Power Company Ltd.

...Appellant(s)

Vs.

Jharkhand State Electricity Board & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Shri Venkatesh
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

ORDER

IA NO. 675 OF 2019
(Appln. for condonation of delay)

We have heard learned counsel for the parties. For the reasons set out in the application, delay in filing the appeal is condoned. Application is disposed of.

DFR No. 931 of 2019

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 30.09.2019. Learned counsel for the respondents may file objections/reply within six weeks i.e., on or

before 12.09.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 27.09.2019 with advance copy to the other side.

List the matter on **30.09.2019.**

(S.D. Dubey)
Technical Member
ts/mkj

(Justice Manjula Chellur)
Chairperson